

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1968, agreed without any amendment to the Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 20th March, 1968."

of the time. I had enquired into the matter and I now see that this was done without any responsibility on my part. First of all, it was not the text of my speech. It was a brief 20 lines precis which was circulated inadvertently by a junior clerk in our office. I have already written to you communicating both orally as well as in writing. This vicarious responsibility lies on my office and I have already apologised to you. In view of all this, I appeal to the cumulative wisdom of the House, and to you, Sir, to see what needs to be done about this.

12.44½ hrs.

COMMITTEE ON PETITIONS

(i) MINUTES

SHRI S. C. SAMANTA (Tamluk): I beg to lay on the Table Minutes of the Fifteenth to Twenty-Fifth Sittings of the Committee on Petitions.

(ii) SECOND REPORT

SHRI S. C. SAMANTA: I beg to present the Second Report of the Committee on Petitions.

(iii) EVIDENCE

SHRI S. C. SAMANTA: I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

MR. DEPUTY-SPEAKER: Shri N. K. SOMANI.

12.45 hrs.

PERSONAL EXPLANATION BY MEMBER

(SHRI N. K. SOMANI)

SHRI N. K. SOMANI (Nagpur): Mr. Deputy-Speaker, Sir, when I rose to open the Debate on the Bharat Sewak Samaj on Friday afternoon one hon. Member brought to my notice and to the Chair that the text of my speech had already been distributed in advance

SHRI RANDHIR SINGH (Rohtak): That is more than enough.

MR. DEPUTY-SPEAKER: All right. We go to the Appropriation (Vote On Account) Bill.

12.46 hrs.

DEMANDS* FOR GRANTS (ON ACCOUNT) UTTAR PRADESH, 1968-69 AND DEMANDS FOR SUPPLEMENTARY GRANTS UTTAR PRADESH, (1967-68)

MR. DEPUTY-SPEAKER: We will now take up discussion and voting on the Demands for Grants on Account in respect of the Budget (Uttar Pradesh) for 1968-69 and discussion and voting on the Supplementary Demands for Grants in respect of the Budget (Uttar Pradesh) for 1967-68.

DEMAND No. 1—TAX ON LARGE LAND HOLDINGS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,25,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Tax on Large Land Holdings'."

*Moved with the recommendations of the President.

DEMAND NO. 2—LAND REVENUE

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,05,17,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Land Revenue'.*"

DEMAND NO. 3—STATE EXCISE

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,98,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'State Excise'.*"

DEMAND NO. 4—SALES TAX

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 31,25,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Sales Tax'.*"

DEMAND NO. 5—OTHER TAXES AND DUTIES

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,47,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Other Taxes and Duties'.*"

DEMAND NO. 6—STAMPS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,19,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Stamps'.*"

DEMAND NO. 7—REGISTRATION

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,90,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Registration'.*"

DEMAND NO. 8—STATE LEGISLATURE

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 17,58,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'State Legislature'.*"

DEMAND NO. 9—ELECTIONS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,21,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Elections'.*"

DEMAND NO. 10—GENERAL ADMINISTRATION

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 98,70,000 be granted to the Presi-

dent out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'General Administration'.*"

DEMAND No. 11—*Commissioners and District Administration*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,79,46,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Commissioners and District Administration'.*"

DEMAND No. 12—*Gaon Sabhas and Panchayats*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 60,71,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Gaon Sabhas and Panchayats'.*"

DEMAND No. 13—*Administration of Justice*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 98,56,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Administration of Justice'.*"

DEMAND No. 14—*Jails*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,05,15,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account,*

for or towards defraying the charges during the year ending on the 31st day of March, 1969 in respect of 'Jails'."

DEMAND No. 15—*Police*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,11,70,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969 in respect of 'Police'.*"

DEMAND No. 16—*Food and Civil Supplies and other Organisations*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 52,53,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Food and Civil Supplies and other Organisations'.*"

DEMAND No. 17—*Scientific Research and Cultural Affairs*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,81,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Scientific Research and Cultural Affairs'.*"

DEMAND No. 18—*Education*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 19,40,60,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Education'.*"

DEMAND No. 19—*Medical*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,90,00,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Medical'.*"

DEMAND No. 20—*Public Health*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,10,92,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Public Health'.*"

DEMAND No. 21—*Agricultural Development*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,25,62,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Agricultural Development'.*"

DEMAND No. 22—*Colonisation*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,07,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Colonisation'.*"

DEMAND No. 23—*Animal Husbandry and Fisheries*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,74,27,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Animal Husbandry and Fisheries'.*"

DEMAND No. 24—*Cooperation*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 62,00,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Cooperation'.*"

DEMAND No. 25—*Industries*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,31,13,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Industries'.*"

DEMAND No. 26—*Planning and Coordination*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,09,39,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Planning and Coordination'.*"

DEMAND No. 27—*Labour and Employment*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,39,95,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Labour and Employment'.*"

DEMAND No. 28—*Information Directorate*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,58,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Information Directorate'.*"

DEMAND No. 29—*Scheduled and Backward Classes*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,40,20,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Scheduled and Backward Classes'.*"

DEMAND No. 30—*Social Welfare*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,05,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Social Welfare'.*"

DEMAND No. 31—*Irrigation Works met from Revenue*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,08,76,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Irrigation Works met from Revenue'.*"

DEMAND No. 32—*Irrigation Establishment*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,99,31,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Irrigation Establishment'.*"

DEMAND No. 33—*Public Works met from Revenue*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,09,28,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Public Works met from Revenue'.*"

DEMAND No. 34—*Improvement of Communications*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 41,88,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Improvement of Communications'.*"

DEMAND No. 35—*Public Works Establishment*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,41,69,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Public Works Establishment'.*"

DEMAND No. 36—*Grants-in-aid of Public Works*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 58,70,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Grants-in-aid of Public Works'.*"

DEMAND No. 37—*Transport*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,67,10,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Transport'.*"

DEMAND No. 38—*Famine Relief*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 17,22,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Famine Relief'.*"

DEMAND No. 39—*Superannuation Allowances and Pensions*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,21,14,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969 in respect of 'Superannuation Allowances and Pensions'.*"

DEMAND No. 40—*Political Pensions and Allowances*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,03,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Political Pensions and Allowances'.*"

DEMAND No. 41—*Stationery and Printing*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 83,75,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Stationery and Printing'.*"

DEMAND No. 42—*Forest*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,41,77,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Forest'.*"

DEMAND No. 43—*Miscellaneous Charges*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,67,51,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Miscellaneous Charges'.*"

DEMAND No. 44—*Expenditure connected with National Emergency.*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 74,19,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Expenditure connected with National Emergency'.*"

DEMAND No. 45—*Capital outlay on Agricultural Schemes*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,71,79,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Agricultural Schemes'.*"

DEMAND No. 46—*Capital Outlay on Industrial and Economic Development*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,64,06,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Industrial and Economic Development'.*"

DEMAND No. 47—*Capital Outlay on Multi-purpose River Schemes*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,04,67,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Multi-purpose River Schemes'.*"

DEMAND No. 48—*Capital Outlay on Irrigation Works*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,61,27,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Irrigation Works'.*"

DEMAND No. 49—*Capital Outlay on Publik Works*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,00,86,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Public Works'.*"

DEMAND No. 50—*Capital Outlay on Road Transport and Other Schemes*

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,07,86,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Road Transport and Other Schemes'.*"

DEMAND No. 51—Commuted Value of Pensions

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,47,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Commuted Value of Pensions'.*"

DEMAND No. 52—Schemes of State Trading

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 29,09,96,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Schemes of State Trading'.*"

DEMAND No. 53—Loans and Advances bearing Interest

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 23,69,06,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Loans and Advances bearing Interest'.*"

DEMAND No. 1—Tax on Large Land Holdings

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 26,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Tax on large Land Holdings'."

DEMAND No. 2—Land Revenue

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,11,61,100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Land Revenue'."

DEMAND No. 4—Sales Tax

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Sales Tax'."

DEMAND No. 6—Stamps

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,63,300 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Stamps'."

DEMAND No. 8—State Legislature

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'State Legislature'."

DEMAND No. 9—Election

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 24,28,000 be granted to the

President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Election'."

DEMAND No. 10—General Administration

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'General Administration'."

DEMAND No. 11—Commissioners and District Administration

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 16,12,500 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Commissioners and District Administration'."

DEMAND No. 13—Administration of Justice

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 22,91,300 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending 31st day of March, 1968, in respect of 'Administration of Justice'."

DEMAND No. 14—Jails

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 22,16,700 be granted to the President out of the Consolidated Fund

of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of Jails'."

DEMAND No. 15—Police

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,09,76,700 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Police'."

DEMAND No. 16—Food and Civil Supplies and Other Organisations

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,80,100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Food and Civil Supplies and Other Organisations'."

DEMAND No. 17—Scientific Research and Cultural Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 75,500 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Scientific Research and Cultural Affairs'."

DEMAND No. 18—Education

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,27,51,400 be granted to the President out of the Consolidated

Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Education'."

DEMAND NO. 19—*Medical*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 28,19,100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Medical'."

DEMAND NO. 20—*Public Health*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,75,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Public Health'."

DEMAND NO. 21—*Agricultural Development*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 200 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Agricultural Development'."

DEMAND NO. 22—*Colonisation*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 18,500 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Colonisation'."

DEMAND NO. 23—*Animal Husbandry and Fisheries*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 34,21,700 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Animal Husbandry and Fisheries'."

DEMAND NO. 24—*Cooperation*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 63,900 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Cooperation'."

DEMAND NO. 25—*Industries*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,37,700 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Industries'."

DEMAND NO. 27—*Labour and Employment*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,46,800 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Labour and Employment'."

DEMAND No. 28—*Information Directorate*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 9,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Information Directorate'."

DEMAND No. 29—*Scheduled and Backward Classes*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 9,54,300 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Scheduled and Backward Classes'."

DEMAND No. 30—*Social Welfare*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 200 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Social Welfare'."

DEMAND No. 31—*Irrigation Works met from Revenue*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 58,50,400 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Irrigation Works met from revenue'."

23LSS(CP)/68

DEMAND No. 32—*Irrigation Establishment*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 52,28,800 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Irrigation Establishment'."

DEMAND No. 33—*Public Works met from Revenue*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,21,00,100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Public Works met from Revenue'."

DEMAND No. 34—*Improvement of Communications*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Improvement of Communications'."

DEMAND No. 35—*Public Works Establishment*

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 25,22,500 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Public Works Establishment'."

DEMAND No. 36—Grants-in-aid of Public Works

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Grants-in-aid of Public Works'."

DEMAND No. 37—Transport

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,66,02,300 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Transport'."

DEMAND No. 39—Superannuation Allowances and Pensions

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 6,54,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Superannuation Allowances and Pensions'."

DEMAND No. 42—Forest

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 24,03,100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Forest'."

DEMAND No. 44—Expenditure connected with National Emergency

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Expenditure connected with National Emergency'."

DEMAND No. 45—Capital outlay on Agricultural Schemes

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,92,50,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay on Agricultural Scheme'."

DEMAND No. 46—Capital Outlay on Industrial and Economic Development

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 75,51,400 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay on Industrial and Economic Development'."

DEMAND No. 47—Capital Outlay on Multipurpose River Schemes

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 10,00,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay on Multipurpose River Schemes'."

DEMAND No. 48—Capital Outlay on Irrigation Works

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay on Irrigation Works'."

DEMAND No. 50—Capital Outlay on Public Works

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 300 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay on Public Works'."

DEMAND No. 51—Capital Outlay on Road Transport and Other Schemes

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay on Road Transport and Other Schemes'."

DEMAND No. 54—Loans and Advances bearing interest

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 6,30,66,400 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1968, in respect of 'Loans and Advances bearing interest'."

MR. DEPUTY-SPEAKER : The Demands are now before the House.

श्री सत्यनारायण सिंह (वाराणसी) :
मैं अपनी कटमोशन पेश करना चाहता हूँ।

MR. DEPUTY-SPEAKER : As regards cut motions, Nos. 1 to 35, they may be moved, subject to their being otherwise admissible. Is the hon. Member moving cut motion No. 36 ?

SHRI AWADESH CHANDRA SINGH (Farukhabad) : I am not moving my cut Motion No. 36.

MR. DEPUTY-SPEAKER : Cut motion No. 36 is not moved. Cut motions Nos. 1 to 35 may be moved.

SHRI SATYA NARAIN SINGH (Varanasi) : I beg to move :

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of General Administration be reduced by Re. 1.

[Failure to distribute fertilizers to peasants (1)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of General Administration be reduced by Re. 1.

[Failure to supply telephone connection to E.S.I., T.B. hospital in Kanpur despite repeated requests from hospital authorities (2)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 16,12,500 in respect of Commissioners and District Administration be reduced by Rs. 100.

[Role of Patwaris in villages who falsely change records of land ownership (3)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 22,16,700 in respect of Jails be reduced by Rs. 100.

[Maltreatment given to workers and T.U. junctionaries who were arrested during the dispute in Modi Spinning, Weaving and Silk Mills (4)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,09,76,700 in respect of Police be reduced by Rs. 100.

[*Malpractices of police of Phulpur. Badagaon, Mirja Murad, Shivpur Cantt. Dasha Shwamedh Chowky (5)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,09,76,700 in respect of Police be reduced by Rs. 100.

[*Collusion of police officials with anti-social elements in terrorising people (6)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,27,51,400 in respect of Education be reduced by Rs. 100.

[*Failure to provide special girls schools in Sindhora Bazar, Kuwar, Anai, Majhgawan in Varanasi District (7)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,27,51,400 in respect of Education be reduced by Rs. 100.

[*Failure to repair school buildings in Khalispur, Phulpur, Hiranpur (8)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 28,19,100 in respect of Medical be reduced by Rs. 100.

[*Failure to provide a special T. B. Hospital throughout the State (9)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 28,19,100 in respect of Medical be reduced by Rs. 100.

[*Inadequate supply of food to T. B. patients in Government Hospitals (10)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 28,19,100 in respect of Medical be reduced by Rs. 100.

[*Failure to supply adequate medicines to out-door patients in public hospitals (11)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 28,19,100 in respect of Medical be reduced by Rs. 100.

[*Non-availability of costly medicines in public hospitals (12)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 200 in respect of Agricultural Development be reduced by Rs. 100.

[*Failure to supply adequate number of pumping sets to the peasants on credit (13)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 200 in respect of Agricultural Development be reduced by Rs. 100.

[*Failure to distribute the fallow land to the landless labourers and poor peasants (14)*].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 63,900 in respect of cooperation be reduced by Rs. 100.

[*The practice of Cooperative Department of purchasing handloom products from stockists instead of from weavers (15)*].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 63,900 in respect of co-operation be reduced by Rs. 100."

[*Need to abolish the present practice of giving cheques by Mahajans to handloom weavers against cloth resulting in various malpractices including loss of money to handloom weavers. (16)*].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,37,700 in respect of Industries be reduced to Re. 1."

[*Large scale closure of handlooms and unemployment of weavers due to failure of the Government to supply them yarn at control rates and other credit facilities. (17)*].

"That the Demand for a Supplementary Grant of a sum not exceeding

Rs. 2,37,700 in respect of Industries be reduced by Rs. 100."

[Failure to take over Maheshwari Devi Jute Mills, New Victoria Mills Kanpur which were closed down since long. (18)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,37,700 in respect of Industries be reduced by Rs. 100."

[Failure to take over Cooper Allen Factory, Kanpur resulting large scale layoffs and other hardships to the workers (19)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,46,80 in respect of labour and employment be reduced by Rs. 100"

[Non-implementation of Dr. Sampurnanand Award on textile workers in U.P. (20)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,46,800 in respect of Labour and Employment be reduced by Rs. 100."

[Failure to provide adequate housing facilities for sugar workers (21)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,46,800 in respect of Labour and Employment be reduced by Rs. 100."

[Failure to take steps to improve the working and living conditions of carpet workers at Bhadohi, District Varanasi. (22)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,46,800 in respect of Labour and Employment be reduced by Rs. 100."

[Failure to take steps to improve the working and living conditions of Jarl workers at Varanasi. (23)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,46,800 in respect of Labour and Employment reduced by Rs. 100."

[Failure to re-instate dismissed workers in Modi Spinning and Weaving Silk Mills despite earlier assurances. (24)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 58,50,500 in respect of Irrigation Works met from Revenue be reduced by Rs. 100."

[Failure to provide adequate canal water and tube-wells in Eastern U.P. (25)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 58,50,500 in respect of Irrigation Works met from Revenue be reduced by Rs. 100."

[Corrupt practices of the irrigation officials while giving water connections to agriculturists. (26)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,21,00,100 in respect of public works met from revenue be reduced by Rs. 100."

[Failure to implement water scheme in Badagaon, Pindra, Basni, Sindhora. (27)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 75,51,400 in respect of capital outlay on industrial and economic development be reduced to Re. 1."

[Non-development of industries in Eastern U.P. (28)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 10,00,000 in respect of capital outlay on multipurpose river schemes be reduced by Rs. 100."

[Failure to supply adequate number of electricity connections for pumping sets. (29)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 300 in respect of capital outlay on public works be reduced by Rs. 100."

[Failure to construct hospitals in Sindhora Bazar, Kuwar, Mangari Bazar, Anal, Majhwan Harahuha Bazar. (30)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal road from Badagaon to Anai (Varanasi District) (31)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal road from Kachehary to Sindhora Bazar, District Varanasi. (32)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal Road from Rapatpur Chanmohani to Nevadagaon, District Varanasi. (33)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal Road from Kuwarbazar to Kathrawan, District Varanasi. (34)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal Road from Phulpur to Sindhora Bazar, Varanasi District. (35)].

MR. DEPUTY-SPEAKER : I will put all these cut motions to the Vote of the House.

All the Cut motions were put and negatived

MR. DEPUTY-SPEAKER : The question is :

"That the respective sums not exceeding the amounts shown in the

third column of the order paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 53."

The Motion was adopted

MR. DEPUTY-SPEAKER : The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following Demands entered in the second column thereof :— Demands No. 1, 2, 4, 6, 8 to 11, 13 to 25, 27 to 37, 39, 42, 44 to 48, 50, 51 and 54."

The motion was adopted

12.48 hrs.

UTTAR PRADESH APPROPRIATION (VOTE ON ACCOUNT) BILL* 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : Sir, beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1968-69.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1968-69".

The motion was adopted.

SHRI K. C. PANT : Sir I introduce the Bill.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 26-3-68.

†Introduced/moved with the recommendation of the President.